CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 550/TD/2026

Subject	:	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-State trading license.
Applicant	:	Resolven Energy Trading Private Limited (RETPL)
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Tabrez Malawat, Advocate, RETPL Ms. Ankita Bafna, Advocate, RETPL Shri Syed Hamza, Advocate, RETPL Ms. Rupali Jain, Advocate, RETPL

Record of Proceedings

Learned counsel for the Applicant submitted that the present application has been filed seeking grant of a Category 'IV' Inter-State Trading Licence under the CERC (Procedure, Terms and Conditions for Grant of Trading Licence and other Related Matters) Regulations, 2020, as amended from time to time. Learned counsel submitted that the Applicant has complied with all requirements prescribed under the said Regulations, including publishing a notice in newspapers inviting suggestions and objections on the present application, and that no suggestions or objections have been received in response thereto. Accordingly, learned counsel prayed that the matter be reserved for orders.

2. After hearing the learned counsel for the Applicant, the matter was reserved for Orders.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)